

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S P COAL RESOURCES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	S P Coal Resources Private Limited
2.	Date of incorporation of corporate debtor	25 Dec 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U10100TN2010PTC075812
5.	Address of the registered office and principal office (if any) of corporate debtor	Old No.57A, L Block, Door No: 2A, 27 <sup>th</sup> Cross Street, Anna Nagar East, Chennai, Tamil Nadu, India - 600102
6.	Insolvency commencement date in respect of corporate debtor	19-06-2026, Order received via mail on 30-06-2026
7.	Estimated date of closure of insolvency resolution process	16-12-2026 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chitra Perinkulum Ragavan IBBI/IPA-002/N00720/2019-2020/12558
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Old No.16, New No.7 Appadurai Street, Seethamma Colony, Teynampet, Chennai - 600018 Email: chitraprc@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Old No.16, New No.7 Appadurai Street, Seethamma Colony, Teynampet -600018 Email: spcolirp@gmail.com
11.	Last date for submission of claims	14-07-2026 (From the date of order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the S P Coal Resources Private Limited on 30th June 2026.

The creditors of S P Coal Resources Private Limited, are hereby called upon to submit their claims with proof on or before 14th July 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Nil in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 2-07-2026.  
Place: Chennai

Ms. Chitra Perinkulam Ragavan  
IBBI/PA-002/N00720/2019-2020/12558  
Old No.16, New No.7 Appadurai Street,  
Seethamma Colony, Teynampet,  
Chennai - 600018

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